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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
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New Delhi, the 30th June, 1979.

NOTIFICATION  
INCOME TAX

No. 2916 (F.No. 404/125/TRO-Bihar/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorised SHRI Md. Hassan being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Srivilas as Tax Recovery Officer made under Notification No. 2861 (F.No. 404/125 (TRO-Bihar)/79-ITCC) dated 15.6.1979 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri Md. Hassan takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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AUTHORISED FOR ISSUE

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